

O.A. 713/03

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dt. 19.10.04

Applicant is absent on call and no steps taken by him to be rejoinder, even after availing sufficient opportunity. Pleadings are therefore deemed to be completed. List this matter for final hearing after showing it in the ready list.

19/10/04

REGISTRY

For hearing,

PR

Bench

20/12/04

For hearing,

MY

Bench

6/1/05

For hearing,

(P.H.)

D/O record of m. 4/9/03 is enclosed herewith)

MY

Bench

15/1/05

Order dated 07.01.05

Heard in-Pan- Mr. P. Dera
Ld. Counsel for the applicant and Mr.
P.C. Panda Ld. Counsel for the

CA 419/03 disposed of case record
be linked up with this matter.

Put up on 11.01.2005.

member

Vice-Chairman

Order dated - 12/1/05.

None appears for the applicant. However, Mr. P.C. Panda, Ld. Additional Standing Counsel is present.

In the circumstances, the O.A. is dismissed on account of default.

Member(J)

Vice-Chairman